

C O N T E N T S

**Sixteenth Series, Vol. XXV, Twelfth Session, 2017/1939 (Saka)
No. 7, Tuesday, July 25, 2017/ Shravana 3, 1939 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Tuesday, July 25, 2017/ Shravana 3, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

HON. SPEAKER: Now, Question Hour. Q. No. 121.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, the ex-Chairman of ISRO has expired. ... (*Interruptions*) Therefore, condolence should be expressed in the House. ... (*Interruptions*)

माननीय अध्यक्ष : बैठिए। एक मिनट रुकिए।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे श्री मल्लिकार्जुन खड़गे से प्रश्नकाल के स्थगन का अनुरोध प्रस्ताव प्राप्त हुआ है। कार्य प्रक्रिया नियम में प्रश्नकाल के स्थगन का कोई प्रावधान नहीं है।

... (व्यवधान)

HON. SPEAKER: Q. No. 121.

... (*Interruptions*)

HON. SPEAKER: No, I will not allow it today. I have told you about it.

... (*Interruptions*)

11.01 hours

ORAL ANSWER TO QUESTION

HON. SPEAKER: Now Q. No. 121.

(Q.121)

श्री जनक राम: माननीय अध्यक्ष जी, सबसे पहले आपने मुझे प्रश्न पूछने का अवसर दिया है। इसके लिए हम आपको बधाई देना चाहेंगे।... (व्यवधान)

HON. SPEAKER: So, you do not want to run the House. It is okay.

... (*Interruptions*)

माननीय अध्यक्ष : आप बैठिए। आप हाउस को चलने नहीं देना चाहते हैं। वैसे भी मुझे हाउस एडजर्न करना है।

... (व्यवधान)

HON. SPEAKER: Nothing is going on record like this.

... (*Interruptions*)... *

11.04 hours**ANNOUNCEMENT BY THE SPEAKER**

माननीय अध्यक्ष : माननीय सदस्यगण, नव-निर्वाचित राष्ट्रपति, महामहिम श्री रामनाथ कोविंद जी आज, 25 जुलाई, 2017 को 12.15 बजे केन्द्रीय कक्ष, संसद भवन में भारत गणराज्य के चौदहवें राष्ट्रपति के रूप में शपथ लेंगे।

राष्ट्रपति के शपथ ग्रहण समारोह तथा तत्पश्चात राष्ट्रपति भवन में सम्मान गारद में माननीय सदस्यगण, मंत्री जी भाग ले सकें, इसके लिए मैं सभा को 15.00 बजे तक के लिए स्थगित करती हूँ।

The House stands adjourned till Fifteen of the Clock.

11.05 hours

The House then adjourned till Fifteen of the Clock.

15.00 hours

The Lok Sabha reassembled at Fifteen of the Clock.

(Hon. Speaker in the Chair)

PAPERS LAID ON THE TABLE

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री (श्री रामविलास पासवान) : माननीय अध्यक्ष जी, आधार (वित्तीय और अन्य सहायकियों, प्रसुविधाओं और सेवाओं का लक्षित परिदान) अधिनियम, 2016 की धारा 55 के अन्तर्गत अधिसूचना संख्या का.आ.2040 (अ), जो 29 जून, 2017 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा 8 फरवरी, 2017 की अधिसूचना संख्या का.आ.371 (अ) में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

[Placed in Library, See No. LT 7156/16/17]

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): On behalf of Shri Radha Mohan Singh, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2015-2016.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7157/16/17]

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES AND MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bengaluru, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bengaluru, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7158/16/17]

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): On behalf of Shri Hansraj Gangaram Ahir, I beg to lay on the Table:-

- (1) A copy of the Andaman and Nicobar Islands (Election Commissioner's Conditions of Service) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.564(E) in Gazette of India dated 9th June, 2017 under sub-section (2) of Section 185 of the Andaman and Nicobar Islands (Panchayats) Regulation, 1994, together with a corrigendum thereto published in Notification No. G.S.R.640(E) (in Hindi version only) dated 23rd June, 2017.

[Placed in Library, See No. LT 7159/16/17]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014:-

- (i) The Andaman and Nicobar Islands Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2016 published in Notification No. 232/2016/F.No. 3-131/2014-UD in Andaman and Nicobar Gazette dated 26th December, 2016.
- (ii) The Daman and Diu the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2016 published in Notification No. UD/DMN/SVA/68(Part-I)/2016/484 in Official Gazette dated 31st August, 2016.
- (iii) The Dadra and Nagar Haveli the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2016 published in Notification No. TPS/107(121)/SVACT-2014/298 in the Dadra and Nagar Haveli Gazette dated 13th October, 2016.
- (iv) The Chandigarh Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2016 published in Notification No. 6/1/203-FII(8)-2016/9199 in Chandigarh Administration Gazette dated 7th June, 2017.

[Placed in Library, See No. LT 7160/16/17]

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): On behalf of Shri Parshottam Rupala, I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Seeds Corporation Limited and the Ministry of Agriculture and Farmers Welfare for the year 2017-2018.

[Placed in Library, See No. LT 7161/16/17]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2015-2016.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2015-2016, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2015-2016.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 7162/16/17]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2015-2016.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2015-2016.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 7163/16/17]

(6) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-

- (i) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2017 published in Notification No. S.O. 1344(E) in Gazette of India dated 28th April, 2017.
- (ii) The Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2017 published in Notification No. S.O. 1475(E) in Gazette of India dated 9th May, 2017.
- (iii) The Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2017 published in Notification No. S.O. 2019(E) in Gazette of India dated 27th June, 2017.

[Placed in Library, See No. LT 7164/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968:-

- (i) The Central Industrial Security Force, Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.513(E) in Gazette of India dated 25th May, 2017.
- (ii) The Central Industrial Security Force, Assistant Financial Adviser, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.595(E) in Gazette of India dated 16th June, 2017.
- (iii) The Central Industrial Security Force, Security Wing, Assistant Sub-Inspector (Executive) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.511(E) in Gazette of India dated 25th May, 2017.
- (iv) The Central Industrial Security Force Constable (Bandsman-cum-GD) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.508(E) in Gazette of India dated 25th May, 2017.
- (v) The Central Industrial Security Force, Security Wing, Sub-Inspector (Executive) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.512(E) in Gazette of India dated 25th May, 2017.
- (vi) The Central Industrial Security Force Security Wing (Subordinate Ranks) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.514(E) in Gazette of India dated 25th May, 2017.
- (vii) The Central Industrial Security Force, Security Wing, Constable (Driver) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.509(E) in Gazette of India dated 25th May, 2017.

- (viii) The Central Industrial Security Force, Security Force, Fire Wing, Constable (Driver-cum-pump operator) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.510(E) in Gazette of India dated 25th May, 2017.

[Placed in Library, See No. LT 7165/16/17]

- (2) A copy of the Notification No. S.O.1988(E) (Hindi and English versions) published in Gazette of India dated 23rd June, 2017, appointing the Senior Immigration Officer, Bureau of Immigration, New Mangalore Seaport Immigration Check Post as the “Civil Authority” for the purposes of the said Order for the Seaport Immigration Check Post located at Dakshina Kannad District of Karnataka State with effect from 01.07.2017 issued under Foreigners Order, 1948.

[Placed in Library, See No. LT 7166/16/17]

- (3) A copy each of the following Notifications (Hindi and English versions) under Foreigners Order, 1948 and Rule 3 of the Passport (Entry into India) Rules, 1950:-

- (i) S.O.316(E) published in Gazette of India dated 1st February, 2017, appointing the Chief Immigration Officer, Haridaspur as the “Civil Authority” for the purposes of the Foreigners Order, 1948 for the jurisdiction of the immigration Check Post at Petrapole Railway Station under district of North 24-Parganas in the State of West Bengal with effect from 1st February, 2017.
- (ii) S.O.317(E) published in Gazette of India dated 1st February, 2017, designating Petrapole Railway Station under district of North 24-Parganas in the State of West Bengal State as an authorized Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers.

[Placed in Library, See No. LT 7167/16/17]

(4) A copy of the Notification No. G.S.R.586(E) (Hindi and English versions) published in Gazette of India dated 14th June, 2017 regarding discontinuance of Embarkation (Departure) Card for Indian Nationals *w.e.f.* 01.07.2017 for the purpose of the Registration of Foreigners Act, 1939 issued under Section 3 of the said Act.

[Placed in Library, See No. LT 7168/16/17]

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): On behalf of Shri Sudarshan Bhagat, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7169/16/17]

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना) : माननीय अध्यक्ष जी, यह क्या हो रहा है? मंत्री जी ही हाउस में मौजूद नहीं हैं। ... (व्यवधान)

माननीय अध्यक्ष : होता है ऐसा। वहां से आने में देर होती है।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : माननीय अध्यक्ष जी, हाउस में मंत्री नहीं हैं। क्या हो रहा है?

माननीय अध्यक्ष : ऐसा नहीं है। कुछ लोग राज्य सभा में भी हैं।

... (व्यवधान)

श्री दीपेन्द्र सिंह हुड्डा (रोहतक) : माननीय अध्यक्ष जी, हाउस में मंत्री ही नहीं हैं। ... (व्यवधान)

माननीय अध्यक्ष : ऐसा नहीं है। मंत्री खूब हैं। ऐसा नहीं है।

... (व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding (Hindi and English versions) between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.

[Placed in Library, See No. LT 7170/16/17]

- (2) Memorandum of Understanding between the Bharat Heavy Electricals Limited the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.

[Placed in Library, See No. LT 7171/16/17]

- (3) Memorandum of Understanding between the Engineering Projects (India) Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2017-2018.

[Placed in Library, See No. LT 7172/16/17]

- (4) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2017-2018.

[Placed in Library, See No. LT 7173/16/17]

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): On behalf of Shri Vijay Sampla, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Babu Jagjivan Ram National Foundation, New Delhi, for the year 2015-2016, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babu Jagjivan Ram National Foundation, New Delhi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7174/16/17]

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): On behalf of my colleague, Shri Mansukh L. Mandaviya, I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the years 2014-2015 and 2015-2016, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7175/16/17]

- (3) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2015-2016, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7176/16/17]

... (*Interruptions*)

HON. SPEAKER: Half of the Ministers are in Rajya Sabha.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C.R. CHAUDHARY): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2017-2018.

[Placed in Library, See No. LT 7177/16/17]

15.04 hours**MATTERS UNDER RULE 377***

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over the text of the matter at the Table of the House within twenty minutes.

Only those matters shall be treated as laid for which text of the matter has been received at the Table within the stipulated time.

* Treated as laid on the Table.

(i) Need to establish a Kendriya Vidyalaya in Gadchiroli, Maharashtra

श्री अशोक महादेवराव नेते (गढ़चिरोली-चिमूर) : मेरा संसदीय क्षेत्र गढ़चिरोली-चिमूर जनजातीय बाहुल्य क्षेत्र है और इस समय नक्सलवाद से बुरी तरह प्रभावित है। यह क्षेत्र शैक्षणिक दृष्टि से अत्यधिक पिछड़ा हुआ है। यहां पर राज्य व केन्द्र स्तर के कार्यालय भी हैं। यदि गढ़चिरोली में केन्द्रीय विद्यालय की स्थापना कर दी जाती है तो सरकारी कर्मचारियों के बच्चों के साथ-साथ स्थानीय गरीब बच्चों को भी शिक्षा प्राप्त हो सकेगी और इस क्षेत्र के बच्चे अच्छी शिक्षा प्राप्त करके राष्ट्र की मुख्यधारा से जुड़ सकेंगे।

अतः मेरा केन्द्र सरकार से अनुरोध है कि वह महाराष्ट्र राज्य के गढ़चिरोली-चिमूर जनजातीय संसदीय क्षेत्र, जो नक्सलवाद से अति प्रभावित क्षेत्र है और अति पिछड़ा हुआ भी है, वहां गढ़चिरोली में वरीयता के आधार पर केन्द्रीय विद्यालय की स्थापना किए जाने हेतु आवश्यक कदम उठाए, जिससे नक्सलवाद से प्रभावित क्षेत्रों के बच्चों को शैक्षणिक सुविधा प्राप्त हो सके।

**(ii) Need to check the quality of electrification work in villages
in Hardoi district, Uttar Pradesh**

डॉ. अंशुल वर्मा (हरदोई) : मैं माननीय ऊर्जा मंत्री जी के संज्ञान में लाना चाहता हूँ कि आर.जी.जी.वाई जो वर्तमान में पं. दीनदयाल उपाध्याय ग्राम ज्योति योजना के नाम से मानी जाती है, के अंतर्गत ग्यारहवीं व बारहवीं योजना से सम्पूर्ण उ.प्र. सहित जनपद हरदोई के बारहवीं योजना के 4487 व ग्यारहवीं योजना के 1653, लागत 295.89 करोड़ रुपये से मैसर्स नागार्जुन कांस्ट्रक्शन कम्पनी लिमिटेड हैदराबाद द्वारा कार्य कराया जा रहा है, जो 827 गांवों का कार्य पूर्ण करा चुकी है, जिनके कराये गये कार्यों की गुणवत्ता पर प्रश्न उठता है कि कोई भी कार्य मानक के अनुसार नहीं कराये जा रहे हैं। मेरे द्वारा व जिलाधिकारी द्वारा गठित प्रशासनिक अधिकारियों की कमेटी के द्वारा की गयी जांच में गुणवत्ता बहुत ही खराब पायी गयी, और किसी भी गांव में भारत सरकार की इस महत्वाकांक्षी योजना के साइनबोर्ड स्थापित नहीं पाये गये।

मैं माननीय ऊर्जा मंत्री जी से अनुरोध करता हूँ कि जनपद हरदोई में कराये गये कार्यों की गुणवत्ता की जांच की जाये, तथा भारत सरकार की इस योजना के द्वारा चयनित गांवों में साइनबोर्ड/शिलापट्ट लगाकर जनप्रतिनिधियों द्वारा शिलान्यास व लोकार्पण की व्यवस्था करायी जाये, ऐसी मेरी माननीय ऊर्जा मंत्री जी से मांग है कि मानक के अनुरूप काम न करने वाली कार्यदायी संस्था व प्रशासनिक अधिकारियों के खिलाफ कार्यवाही की जाये।

(iii) Need to focus on research and production of coarse grains and bring them under Public Distribution System

श्री रत्न लाल कटारिया (अम्बाला) : प्रधानमंत्री श्री नरेन्द्र मोदी ने किसानों की आमदनी को आने वाले समय में दोगुना करने का संकल्प लिया है और यह संकल्प दूसरी हरित क्रांति के माध्यम से होगा। पहली हरित क्रांति में हमारा ध्यान केवल मात्र गेहूँ व धान की खेती पर था। बाकी परंपरागत फसलें गौण हो गई थीं। अब वक्त के साथ देश में मोटे अनाजों के महत्व को समझा गया है, इससे न केवल किसानों को मुफलिसी दूर होगी, बल्कि देश की जनता के स्वास्थ्य में भी क्रांतिकारी परिणाम देखने को मिलेंगे। संयुक्त राष्ट्र संघ द्वारा अपनाए गए 17 गोल्स में से तीसरा लक्ष्य स्वास्थ्य संबंधी ही है, जिसमें देश की जनता के लिए हेल्दी फूड की आवश्यकता महसूस की गई है। आज विभिन्न अंतर्राष्ट्रीय व राष्ट्रीय शोध भी मोटे अनाजों की पौष्टिकता प्रमाणित कर रहे हैं। मोटे अनाजों की खेती पर्यावरण को नुकसान नहीं करती क्योंकि इन फसलों में कम पानी, कम रासायनिक उर्वरक और कम कीटनाशकों की जरूरत पड़ती है। मोटा अनाज पोषक तत्वों का खजाना है, जैसे कि काबुली चने में 23 प्रतिशत प्रोटीन होते हैं। चावल की तुलना में कंगनी में 81 प्रतिशत अधिक पौष्टिक तत्व होते हैं। सावां में 840 फीसदी ज्यादा फैट, 350 प्रतिशत फाइबर, 1229 प्रतिशत आयरन होता है। बाजरा में 85 प्रतिशत अधिक फास्फोरस होता है, जबकि रागी में 340 फीसद अधिक कैल्शियम होता है।

अतः मैं कृषि मंत्री से माँग करता हूँ कि मोटे अनाजों का भी सार्वजनिक वितरण प्रणाली के तहत वितरण किया जाए। मोटे अनाजों का समर्थन मूल्य भी घोषित हो। मोटे अनाजों की उपज को बढ़ाने के लिए अनुसंधान और विकास सुविधाएं स्थापित हों। मोटे अनाज की खेती के लिए रियायती दर पर सुविधाएं उपलब्ध कराई जाए। सरकारी सब्सिडी नीति की दिशा मोटे अनाजों की पैदावार की ओर बढ़ेगी तो देश में पौष्टिकता से लबालब ये मोटे अनाज हमारे देश के स्वास्थ्य इंडेक्स को अच्छे स्तर पर बढ़ाने में कामयाब होंगे।

(iv) Need to make salary and emoluments of armed forces of the country income tax-free

श्री रोडमल नागर (राजगढ़) : हमारे देश में अनेक धर्म, पंथ, सम्प्रदाय, जाति, वर्ग के लोग निवास करते हैं, जिनमें व्यापारी, किसान, मजदूर, नौकरीपेशा, श्रमिक, आम आदमी के कई वर्ग होते हैं, जो अपनी आवश्यकताओं के लिए या अपने हक एवं अधिकार के संघर्ष के नाम पर छोटी-छोटी बातों के लिए आन्दोलन करते रहते हैं। "चाहे जो मजबूरी हो, हमारी मांगे पूरी हो " का एकमेव नारा लगाते हुए शासन व प्रशासन से अपनी मांगों मनवाने की कोशिश करते दिखते हैं।

किन्तु एक वर्ग ऐसा भी है, जो संगठित, बुद्धिमान, ताकतवर, कर्तव्यनिष्ठ और समर्पित होते हुए भी कभी अपने अधिकारों के लिए आवाज नहीं उठाता, वह वर्ग है हमारी सेना के जवान। वीर सैनिक जो माइनस 40 डिग्री तापमान हो या दुश्मन की गोलियों का साया हो, विपरीत मौसम और परिस्थितियों में हर क्षण भारत माता की रक्षा के लिए सरहद पर सीना ताने खड़ा रहता है ताकि हम सुरक्षित और खुशहाल जीवन जी सकें।

हमारा कर्तव्य बनता है कि उनके घर परिवार, उनके जीवन के बारे में सोचने का। मैं सरकार से आग्रह करता हूँ कि हमारे सैनिकों के वेतन को आयकर से मुक्त रखा जाए जिससे यह संदेश जायेगा कि राष्ट्रहित ही समाज का सर्वोच्च हित है।

(v) Need to construct over-bridge instead of under-construction under-bridge at Dabhaura Railway Station, Rewa district, Madhya Pradesh

श्री जनार्दन मिश्र (रीवा) : रीवा जिले में डबोरा रेलवे स्टेशन के पास अंडरब्रिज बन रहा है। लोगों को होने वाली परेशानियों को ध्यान में रखते हुए अंडरब्रिज के स्थान पर ओवरब्रिज बनाया जाए, ऐसी मेरी केन्द्र सरकार से गुजारिश है।

(vi) Need to expedite repair of stretch of National Highway No. 75 passing through Nagar Untari in Jharkhand

श्री विष्णु दयाल राम (पलामू) : मेरे संसदीय क्षेत्र के अंतर्गत राष्ट्रीय राजमार्ग 75 के कारण नगर उंटारी की स्थिति बरसात में नारकीय हो गयी है। पिछले सात वर्षों से मुडीसेमर (विलासपुर) से पड़वा मोड़ तक एन.एच.-75 का निर्माण कार्य पाटिल कंस्ट्रक्शन द्वारा किया जा रहा है। कई बार निर्माण कार्य का समय बढ़ाया गया, लेकिन अभी तक काम पूरा नहीं हुआ। नगर उंटारी शहरी क्षेत्र में एक तरह पी.सी.सी. पथ बनाकर दूसरी ओर छोड़ दिया गया है। यहां तक कि छह माह से अहिपुरवा मोड़ के निकट नव निर्माण के नाम पर पुलिया काटकर छोड़ दी है। इतना ही नहीं पी.सी.सी. के दूसरी ओर इस बरसात में मिट्टी डाल दी गयी है। फलस्वरूप हल्की वर्षा होने पर ही पैदल व दो पहिया वाहन से चलना मुश्किल हो गया है। बराबर दुर्घटना की आशंका बनी रहती है।

मैं माननीय राष्ट्रीय राजमार्ग मंत्री जी का ध्यान क्षेत्र की इस समस्या की ओर आकर्षित करते हुए अनुरोध करता हूँ कि क्षेत्रीय जनता की कठिनाइयों के समाधान हेतु कदम उठाने का आदेश देकर अनुग्रहित करें।

(vii) Need to accord approval to the proposal of Government of Gujarat for underground power cable network project in the state

श्रीमती जयश्रीबेन पटेल (मेहसाणा) : गुजरात राज्य के सभी 8 नगर निगमों और 159 नगर पालिका क्षेत्र के तहत भूमिगत केबल नेटवर्क में वितरण नेटवर्क (ओवरहेड हाई टेंशन और लो टेंशन) के रूपांतरण की प्रस्तावित परियोजना से संबंधित मामले में कार्यान्वयन कार्य प्रणाली और महत्वपूर्ण मापदंडों पर चर्चा करने के लिए माननीय मुख्यमंत्री जी के स्तर पर एक बैठक दिनांक 6.05.2017 को बुलाई गई थी। इस विचार-विमर्श का उद्देश्य परियोजना के क्रियान्वयन के कारण होने वाले संभावित लाभों पर विचार करना, जैसे कि ए.टी. एंड सी. (A.T. & C Losses) हानियों में कमी, शहरी क्षेत्रों के सौन्दर्य को बेहतर बनाने/बढ़ाने बिजली की दुर्घटनाओं से सुरक्षा सुनिश्चित करना, आस-पास के स्वच्छ और विशाल दृश्य क्षेत्रों, टैपिंग/हुकिंग इत्यादि द्वारा अनाधिकृत उपयोग की कमी, प्रस्तावित परियोजना पर "एक सिद्धांत " निर्णय, परियोजना को लागू करने के लिए लिया गया था।

इसके तहत चर्चा और विचार-विमर्श के आधार पर फाइल एम.ओ.पी./भारत सरकार की मंजूरी प्राप्त करने के लिए जमा हो रखी है। इस पर आज तक कोई मंजूरी का पत्राचार नहीं हुआ है।

अतः मेरा सरकार से अनुरोध है कि इस भूमिगत केबल नेटवर्क (Underground cable network) पर जल्द मंजूरी दी जाए, जिससे बिजली से होने वाली दुर्घटनाओं में कमी आ सके।

(viii) Need for increase in the number of beds in the hospital at Adityapur in Jamshedpur Parliamentary Constituency of Jharkhand

SHRI BIDYUT BARAN MAHATO (JAMSHEDPUR): Adityapur is a huge industrial area and having more than one lakh seventeen thousand employees. However, there is only one hospital for these employees having bed capacity of 50. For 1,17,000 employees, 50 bed is quite less and most of them are denied treatment because of scarcity of hospital beds. I, therefore, request the Minister to kindly increase number of beds to around 250.

(ix) Need to permit development works in areas around Defence properties in Mumbai and other parts of the country

DR. KIRIT SOMAIYA (MUMBAI NORTH EAST): Defence Ministry issued clarification and also a list of properties of Mumbai around which development is allowed. The circular issued by the Defence Ministry and the Government of Maharashtra resulted into hurdles for development, redevelopment around the Defence properties in Mumbai and other parts of the country. After receiving several representations, the Defence Ministry issued clarification in 2016-17 and permitted development beyond 10 meters of the Defence properties of Mumbai. Army has released a list of such properties of Mumbai and other places allowing development beyond 10 meters but Navy has been continuing to create hurdles, straightway refusing “No Objection Certificate” without any appropriate logic. Navy which has non-sensitive properties/lands, also has refused to allow development there at par with Army and the clarification issued by the Defence Ministry.

I urge the Government to take immediate remedial measures in this regard.

(x) Need for a Flash Flood Management Policy for North East

DR. THOKCHOM MEINYA (INNER MANIPUR): In North-eastern States flash floods and landslides leave thousands displaced. This time the death toll has gone to more than four digits. Heavy Monsoon rains, flash floods wreak havoc in Imphal, Guwahati, Mizoram and Arunachal Pradesh. The two life-lines of Manipur i.e., NH No 2 and 37 are completely cut off causing immediate closure of movement of goods and passengers. Encroachment of natural water bodies in the valley areas in the name of development and shallow river beds appears to be some of the reasons for these flash floods. This is high time to have a dedicated Flash Flood Management Policy for the entire North East and Manipur . Hence I urge the Union Government and Ministry of Home Affairs to immediately declare flash floods in NE States as a National Calamity for sanctioning adequate relief funds and formulate a dedicated Flash Flood Management Policy for the entire North East.

(xi) Regarding incidents of racial discrimination

SHRI NINONG ERING (ARUNACHAL EAST): I would like to apprise the Government of the recent incident of Tailin Lyngdoh, a Meghalaya woman dressed in her traditional Khasi attire being denied entry to Delhi's golf club.

Earlier also there have been similar cases wherein people from South India have been mocked because of their dark skin, minorities being mocked for practicing their traditional customs and beliefs and also people from Northeast have been discriminated against. These are not the only incidents, in fact the issue of discrimination against skin colour and special facial makeup is deep rooted and occasionally these incidents turn violent as was seen in the Bangalore case in which a mob thrashed an African couple and torched their vehicle.

The curious trend with these incidents is that they are mostly against the people from North-eastern states of India being encountered in North Indian states, Delhi being the most notorious (according to MP Bezbaruah report 2014). These incidents of racial splurge can largely be attributed to the fact that even after 70 years of Independence, discrimination is still felt by them. The aloofness of NE from the mainland India has brought about a cultural distance among people as a whole, which in certain circumstances get manifested as racial slurs against each other. Sometimes these exchanges turn violent and in each case disrupting the unique fabric of homogeneous and heterogeneous India.

Hence the solution should not only encompass the removal of alienation of this sort but also should embark upon the larger issue of national integration of the people of India with its amazing diversity.

I, therefore, urge the Government to take further steps with the help of NGOs and private sector and strengthen our preventative system to ensure that these unfortunate incidents do not happen again.

(xii) Need to exempt Tamil Nadu from NEET Examination

SHRI M. UDHAYAKUMAR (DINDIGUL): The National Eligibility-cum-Entrance Test (NEET) is an Entrance Examination for all students who wish to study any graduate medical course (MBBS/dental course (BDS) or Postgraduate course (MD/MS) in government or private medical colleges in India.

The reasons for objection of Tamil Nadu Government to the NEET are as follows:-

- (1) Ostensibly to make a level playing field for the rural students, who don't have access to Private Coaching Centres.
- (2) Students and Parents are reluctant because of the short period for preparation after the Board Examination, Unfamiliar area of the entrance examination, Cut-off Marks, Minus Marking are sore points.
- (3) Necessary steps have been taken to improve School Education in Tamil Nadu which require some more years to yield its fruits.
- (4) The reforms have been introduced by investing money to improve the infrastructure as well as the teaching methods.

I, therefore, urge the Government to look into the matter sympathetically.

(xiii) Regarding details of discussion between PM of India and President of China at G-20 Summit in Hamburg, Germany

PROF. SAUGATA ROY (DUM DUM): The India-China standoff in the Doklam plateau enters the third week as the current border crisis started after Indian forces stopped the construction of a road by China in the Doklam region. Road construction is China's way of expanding territory. It has been doing so below Bhutan's claim line in the area for some time, brushing away protests by the tiny country. China is livid because India came to Bhutan's help and refused to allow its "mission creep" to continue further. If allowed to continue uncontested, Chinese action would render the corridor vulnerable, and have serious security implications for India. With this action, China has again upended an understanding between the special representatives. In 2005, India and China had agreed to a formulation on 'settled populations' in the guiding principles for a boundary settlement, but within a year, the Chinese envoy claimed all of Arunachal Pradesh, dismissing the agreement. Chinese officials have ruled out any talks with India until Indian troops "withdraw". China has some boundary differences with almost all 14 neighbours. All of them don't have friendly relations with China. On the other hand, some of the neighbours of China have come closer to India. All the neighbours of China are watching the border standoff with India, if the situation escalates to a war, it would send an alarming signal to others. China can't expect all the neighbours especially, Japan and Vietnam to remain unaffected if it enters into war with India. Further, this may also hamper China's One-Belt-One-Road (OBOR) initiative, which tops the priority list of President Xi Jinping, who is eyeing the role of global leader for his country. China has stated that Xi Jinping and our Prime Minister will not hold bilateral talks during G-20 Summit at Hamburg in Germany. While sources here maintained that the five-minute

meeting between PM Narendra Modi and President Xi Jinping in Hamburg went “better than expected”, the Chinese government refused to agree that a meeting took place at all. I would request the government to reveal the details of the discussion between Prime Minister of India & President of China at Hamburg.

(xiv) Need to extend the benefits of Pradhan Mantri Awas Yojana (Gramin) to all the eligible people

SHRIMATI PRATIMA MONDAL (JAYANAGAR): Census (SECC 2011) was conducted in the year 2011 with an object of providing sturdy brick houses to the social and economically backward people after fulfillment of certain specific yardstick. But it is revealed that a noticeable section of socio and economically backward people are still waiting to be benefited under the Pradhan Mantri Awas Yojana (Gramin) scheme specially the family members who were minor during the census & now have become adults & separated from their family.

I would urge the Government to take action/measures for inclusion of those names by conducting further survey.

**(xv) Regarding construction of a road-over bridge at Khariar Road in
Kalahandi Parliamentary Constituency of Odisha**

SHRI ARKA KESHARI DEO (KALAHANDI): The stretch from Shiva Temple to Forest Check gate on National Highway No. 51 at Khariar Road in Nuapada district of my Parliamentary constituency Kalahandi has heavy traffic rush throughout the day. Common people, students and office goers are facing difficulties regularly. Accidents are very common at this place and have claimed many lives. In order to overcome these difficulties, I request the Government to build a ROB on the above mentioned spot at the earliest.

(xvi) Need to monitor the financial health of various Nationalised Banks and take appropriate action to prevent their closure

श्री श्रीरंग आप्पा बारणे (मावल) : रिजर्व बैंक ऑफ इंडिया के अनुसार देश के 9 सरकारी बैंक ऐसे हैं, जो बंद होने की स्थिति में हैं। फिलहाल रिजर्व बैंक ऑफ इंडिया ने आई.डी.बी.आई. बैंक और यूको बैंक को प्रांट करेक्टिव एक्शन में डाल दिया है अर्थात् यह दोनों बैंक अब किसी को भी कोई लोन नहीं दे सकते हैं।

इसके अलावा इंडियन ओवरसीज बैंक, बैंक ऑफ महाराष्ट्र, सेंट्रल बैंक ऑफ इंडिया, देना बैंक, यूनाइटेड बैंक ऑफ इंडिया, कॉरपोरेशन बैंक और आन्ध्र बैंक भी जल्दी ही प्रांट करेक्टिव एक्शन में डाले जाने वाले हैं। भारत का सकल घरेलू उत्पाद 144 लाख करोड़ का है और बैंकों द्वारा दिया गया ऋण 70 लाख करोड़ का है और रिजर्व बैंक ऑफ इंडिया के अनुसार इस दिए गए ऋण में से 13 लाख करोड़ डूबने की पूरी संभावना है और इस 13 लाख करोड़ में से 7 लाख करोड़ वो ऋण है जो विभिन्न बैंकों ने अलग-अलग 10 कम्पनियों को दिया है। इसमें भूषण स्टील को 90 हजार करोड़, विडियोकोन को 58 हजार करोड़, जे.पी. ग्रुप को 55 हजार करोड़, एस्सार लिमिटेड को 50 हजार करोड़, जिंदल ग्रुप को 38 हजार करोड़, लेन्को को 19 हजार करोड़, पुंज लॉयड को 14 हजार करोड़ और एलक्ट्रो स्टल को 14 हजार करोड़ रुपये ऋण दिया गया है। यदि ये बैंक बंद होते हैं तो इनके ग्राहकों पर बहुत बुरा असर पड़ेगा और इन ग्राहकों की जमा की गई राशि का क्या होगा, यह एक चिंता का विषय है।

मैं सरकार से आग्रह करता हूँ कि इन बैंकों की हालत पर नजर रखी जाये और इन बैंकों को बंद होने से बचाने के लिए आवश्यक कदम उठाये जायें।

(xvii) Regarding construction of Post Office buildings at Mosra, Madnoor and Nizambad Mandal Headquarters of Telangana

SHRI BHEEMRAO B. PATIL (ZAHEERABAD): We as a part of the society are connected to the government in some or the other way and one cannot even imagine life without postal services. Hence, I would like to request regarding construction of a Post office Building at Mosra, Madnoor & Nizamsagar Mandal Headquarters. That the Mosra Mandal headquarters of Nizamabad Distt, and Madnoor, Nizamsagar Mandal Headquarters of Kamareddy district, erstwhile Nizamabad District in my Parliamentary constituency, have land available for construction of Post Office building. There is a long standing demand from people of above Mandals as they are facing difficulties. Hence it is requested to kindly arrange for construction of a Post Office in above towns on priority basis.

(xviii) Regarding Social Economic and Caste Census, 2011

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Socio Economic and Caste Census (SECC) 2011 is the first comprehensive exercise to estimate India's rural poverty levels. The analysis of the findings shows that 31.2% of India's rural households can be called poor. About 275 million people in rural areas live in deprivation, a state of being where people struggle to make subsistence living. In 2002 a similar census had estimated India's rural poverty at 36% of the population, about 267 million. In 10 years only 8 million people moved out of poverty. The SECC data analysis categorizes the population on the deprivation levels and will help the government prioritize schemes meant for the most deprived. The study also analyzed data from a caste wise breakdown of population for the first time since 1931. The SECC analysis uses an exclusion- inclusion method to do a headcount of the poor.

I invite the attention of the Government towards the findings of the Census.

(xix) Regarding more railway facilities in Northeastern States

SHRI RADHESHYAM BISWAS (KARIMGANJ): People of Barak valley though connected with railway network with broad gauge are not getting full facility till date. The ratio of existing trains on all routes including Badarpur /Lumding and Churaibari/Agartala is still very slow. Passenger trains from Boirabhi to Silchar and Karimganj to Dullabchera are not sufficient and passengers are facing problems due to shortage of passenger reservation system and ticket counters. I request the Railway Minister to solve these problems immediately for the interest of people of NE states.

I would like to request Hon'ble Railway Minister to introduce some more new trains for people of Northeastern states viz. (a) Introduction of Rajdhani Express from Agartala to New Delhi (b) Express train from Boirabhi to New Delhi, Kolkata, Chennai and Mumbai (c) Daily Intercity Express from Boirabhi to Guwahati and Tinsukiya (d) More passenger trains from Silchar to Boirabhi, Dullabchera and Agartala.

Lastly, I request to start immediate construction of railway line from Patharkandi to Kahnmun of Mizoram.

(xx) Need to extend Jaijon-Rahon-Jalandhar train upto Amritsar

SHRI PREM SINGH CHANDUMAJRA (ANANDPUR SAHIB): Jaijon-Rahon-Jalandhar Train is the life-line of Doaba region of Punjab and most of my constituency and native village of Shaheed Bhagat Singh fall on this route. A large number of people of the area want to extend this service up to Amritsar. Hon'ble Railway Minister declared its expansion up to Amritsar within three months when he visited Khatkar kalan, the native village of Shaheed Sardar Bhagat Singh two years ago. But unfortunately it has not been done till now.

I would urge upon the Government of India to implement the commitment of hon'ble Minister of Railway to extend Jaijon-Rahon-Jalandhar train upto Amritsar. I would also urge upon the Union Government to a make new Rail link from Rahon to Khanna via Samrala.

... (*Interruptions*)

15.05 hours**PERSONAL EXPLANATION UNDER RULE 357**

माननीय अध्यक्ष : ज्योतिरादित्य जी आप दो मिनट में अपनी बात रखें।

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना) : अध्यक्ष महोदया, पिछले दो दिनों में इस सदन के अंदर और इस सदन के बाहर वीरेन्द्र कुमार जी और श्री मनोहर उटवाल, ने मेरे विरुद्ध अनर्गल टिप्पणी और गलत वक्तव्य इस सदन में दिया है, नंद कुमार चौहान जी ने भी दिया है। उन्होंने कहा है कि मैंने दलित समाज के विरुद्ध वक्तव्य दिया, उन्होंने कहा है कि सभा स्थल को गंगा जल के साथ धोया गया, यह बिल्कुल गलत... * और निराधार आरोप है।...(व्यवधान)

अध्यक्ष महोदया, आज मैं उनको चुनौती देता हूँ कि जहां मैं जब जगह पर नहीं हूँ, मेरे सामने एक भी घटना नहीं घटी, न उस सभा स्थल को धोया गया, न कुछ कहा गया, ये लोग आरोप लगाते हैं, पूरे कार्यक्रम का वीडियो रिकॉर्ड है। मैं इनको चुनौती देता हूँ कि इनके ऐसे निराधार आरोप, जो इनकी आदत है, मैं इनसे और इनकी पार्टी से स्तब्ध हूँ।...(व्यवधान) हम सदन में आने के समय शपथ लेते हैं कि हम सच कहेंगे, सच के अलावा कुछ नहीं कहेंगे। मेरी प्रतिष्ठा को, जो मेरी 15 साल की मेरी मेहनत है, मैंने 15 साल मेहनत की है, मैं हर समाज के लिए लड़ा हूँ, उस पर ठेस पहुंचाने का कार्य ये लोग कर रहे हैं।

मैं आपसे हाथ जोड़ कर मांग करता हूँ कि अगर मैंने कुछ कहा है, अगर मैंने कुछ किया है तो आज मैं इस सदन से त्याग पत्र देने के लिए तैयार हूँ लेकिन अगर यह गलत है तो वीरेन्द्र कुमार जी, मनोहर उटवाल जी और नंद कुमार चौहान इस सदन से त्याग पत्र दें। मैं यह मांग करता हूँ।

अध्यक्ष महोदया, कम से कम इनको सार्वजनिक रूप से माफी मांगनी होगी, यह मैं आपसे हाथ जोड़ कर निवेदन करता हूँ।

माननीय अध्यक्ष : नाऊ आइटम नम्बर -14, प्रकाश जावड़ेकर जी।

...(व्यवधान)

माननीय अध्यक्ष : आप बैठ जाइए।

श्री ज्योतिरादित्य माधवराव सिंधिया : मेरी प्रतिष्ठा को इन्होंने ठेस पहुंचाई है।..(व्यवधान) मुझे आपकी संरक्षण की जरूरत है। ...(व्यवधान) इस देश में जो लोग दलितों की बात करते हैं।

माननीय अध्यक्ष : आप बैठ जाइए।

...(व्यवधान)

15.07 hours**INDIAN INSTITUTES OF INFORMATION TECHNOLOGY
(AMENDMENT) BILL, 2017**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): Madam, I beg to move:

“That the Bill further to amend the Indian Institutes of Information Technology Act, 2014, be taken into consideration*.”

माननीय अध्यक्ष : आप बैठ जाइए।

...(व्यवधान)

श्री प्रकाश जावड़ेकर : आंध्र प्रदेश विभाजन के बाद कुरनूल में नया आईआईआईटी की स्थापना सरकार के पैसे से करना है।...(व्यवधान)

HON. SPEAKER: Nothing will go on record except what Shri Prakash Javadekar is speaking.

...(Interruptions)... **

श्री प्रकाश जावड़ेकर : आईआईआईटी की स्थापना करने के लिए यह बिल आया है।...(व्यवधान) इसको निश्चित रूप से कंसिडर करें। ..(व्यवधान) इसमें दो कॉसेक्वेंशियल अमेंडमेंट्स भी हैं। ...(व्यवधान) जो कॉसेक्वेंशियल अमेंडमेंट्स महत्वपूर्ण हैं। ...(व्यवधान) इस पर चर्चा कभी भी शुरू करें। ...(व्यवधान)

माननीय अध्यक्ष : आप बैठ जाइए।

...(व्यवधान)

* Moved with the recommendation of the President

** Not recorded

15.08 hours

(At this stage, Shri Jyotiraditya M. Scindia, Shri K. C. Venugopal and some other hon. Members came and stood on the floor near the Table.)

HON. SPEAKER: Do not do that.

... (व्यवधान)

HON. SPEAKER: Shri Jyotiradityaji, this is not fair.

... (व्यवधान)

HON. SPEAKER: Nothing will go on record.

... (Interruptions)... *

HON. SPEAKER: Shri Jyotiradityaji, go to your seat. Nothing is going on record.

... (Interruptions)... *

श्री प्रकाश जावड़ेकर : इसमें दो काँसेक्वेंशियल अमेंडमेंट्स भी हैं। ... (व्यवधान) वह यह है कि डायरेक्टर ऑफ आईआईआईटी को नियुक्त करने के लिए एक कमेटी तय की गयी। ... (व्यवधान) उस कमेटी में आईआईआईटी के डायरेक्टर को ही नियुक्त किया। ... (व्यवधान) खुद की नियुक्त कोई खुद नहीं कर सकता। ... (व्यवधान) यह आईआईआईटी होना चाहिए था। ... (व्यवधान) हमारे यहां कानून बनते हैं तो how could one draw the laws? ... (व्यवधान) इसका एक उदाहरण होता है। ... (व्यवधान) Board is empowered to appoint faculties. ... (व्यवधान) यह होता है लेकिन बोर्ड एम्पावर्ड है तो उसमें लिखते समय केवल असिस्टेंट प्रोफेसर लिखा है। ... (व्यवधान) 'Assistant Professor or above' यह बोलना चाहिए था। ... (व्यवधान) वह नहीं बोला। ... (व्यवधान)

माननीय अध्यक्ष : आपके लोग मानेंगे नहीं।

... (व्यवधान)

माननीय अध्यक्ष : जावड़ेकर जी, एक मिनट रुकिए।

... (व्यवधान)

माननीय अध्यक्ष : खड़गे जी।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : हमारी बात नहीं सुनी जाती है, धिक्कार है!

...(व्यवधान)

HON. SPEAKER: I am sorry. This is not over.

...(व्यवधान)

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Is this the way?

...(व्यवधान) आप क्या बोल रहे हैं!...(व्यवधान)

HON. SPEAKER: This is not fair.

...(व्यवधान)

माननीय अध्यक्ष : माननीय खड़गे जी, मुझे एक बात समझ नहीं आती है।

...(व्यवधान)

माननीय अध्यक्ष : अनंत कुमार जी, आप भी सुनिए।

...(व्यवधान)

माननीय अध्यक्ष : माननीय खड़गे जी।

यह क्या हो रहा है, अगर किसी का भी हाथ एस.जी. को लग जाएगा, तो गलत बात हो जाएगी। यह बहुत गलत बात है। ऐसा करने से टेबल पर बैठे हुए किसी भी व्यक्ति को हाथ लग सकता है।

...(व्यवधान)

माननीय अध्यक्ष : आप लोग अपनी सीटों पर वापस जाएं।

...(व्यवधान)

15.11 hours

(At this stage, Shri Jyotiraditya M. Scindia and some other hon. Members went back to their seats.)

माननीय अध्यक्ष : माननीय खड़गे जी, चिल्लाने से कोई बात नहीं होती है। आप बैठ जाएं। सदन इस बात को समझे। मैं सभी को एकोमोडेट करने की कोशिश कर रही हूँ और इसलिए मैंने ज्योतिरादित्य जी को

कल की बात पर आज बोलने का मौका दिया है। ज्योतिरादित्य जी, आपने भी अच्छा नहीं किया। मैंने आपको बोलने दिया, ताकि आपका गुस्सा निकले और फिर भी आप सामने आकर बोल रहे हैं।

...(व्यवधान)

माननीय अध्यक्ष : खड़गे जी, यदि इस तरह से सभी सदस्य बीच में आएंगे, तो मुझे आपका नाम लेने का समय कहां से मिलेगा और इसलिए मैंने बिल पर चर्चा शुरू करने को कहा है।

...(व्यवधान)

माननीय अध्यक्ष : आप भी अच्छी तरह से नियम जानते हैं। आपको यह समझ लेना चाहिए कि रोज-रोज बीच में उठकर बोलना, इस तरह से नहीं चलेगा।

...(व्यवधान)

माननीय अध्यक्ष : कुछ भी रिकार्ड में नहीं जाएगा।

...(व्यवधान) ...*

माननीय अध्यक्ष : अगर झगड़ा ही करना है और सदन नहीं चलाना चाहते हैं, तो फिर सदन मत चलाओ।

...(व्यवधान)

माननीय अध्यक्ष : हर कोई मुझे मत सिखाओ। खड़गे जी, मैं आपको बोलने दूंगी, मगर रोज-रोज सदन में हंगामा नहीं करना चाहिए। अभी सदन में बिल पर चर्चा शुरू करनी है। अगर आपको हंगामा ही करना है, तो पहले बता दो, मैं हाउस एडजर्न कर दूंगी। इसमें मुझे कोई आपत्ति नहीं है। आप जिस दिन चाहेंगे, उस दिन हम बिल शुरू करेंगे। ऐसा नहीं होना चाहिए कि आप सब हंगामा करते जाओ और हम देखते जाएं। अगर ऐसा होता है, तो मुझे अभी हाउस एडजर्न करने में कोई आपत्ति नहीं है।

दूसरी बात यह है कि आप बार-बार एक ही बात उठाते हैं। मैंने कहा है कि आप नियम 193 के तहत इस पर चर्चा मांग लीजिए, इसमें मैंने मना नहीं किया है। आप जब कहेंगे, चर्चा शुरू करेंगे लेकिन ठीक तरीके से चर्चा कीजिए। आप यदि किसी का दुख यहां बताना चाहते हैं, तो इन्होंने भी कहा है कि कोई आपत्ति नहीं है, लेकिन इस तरीके से ऐसा मत कीजिए।

...(व्यवधान)

माननीय अध्यक्ष : वीरेन्द्र कुमार जी, आप बैठ जाएं। कल आपने बोला है, अब ये बोल रहे हैं। रोज-रोज एक ही बात नहीं होती है।

...(व्यवधान)

* Not recorded

माननीय अध्यक्ष : आप लोग बैठ जाएं, मैंने खड़गे जी को बोलने के लिए अलाऊ किया है।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : महोदया, गौ रक्षकों की बात बार-बार उठाने की बात नहीं है। मैं सिंधिया जी के बारे में कहना चाहता हूँ। जो युवक 15 साल से इस हाउस में रिप्रेजेंट कर रहा है, उसे आप जानती हैं।...(व्यवधान) आप जानती हैं कि वे कभी दलित के खिलाफ नहीं हैं और दलित के खिलाफ आज तक कोई बात नहीं कही है।...(व्यवधान) दलित के फार्म में इस सदन में उन्होंने लड़ाई लड़ी है और कई बार समस्याओं को सुलझाने के लिए उन्होंने यहां प्रस्ताव भी दिया है। ऐसे व्यक्तियों की इमेज को धब्बा लगाने के लिए, उनकी इमेज को ठेस लगाने के लिए अगर काम किया जाएगा, तो यह बात ठीक नहीं है। इसीलिए उन्होंने जो कहा है, उन सभी चीजों को निकालना चाहिए। ...(व्यवधान)

मैडम, हम सदन को चलाने से रोकना नहीं चाहते हैं।...(व्यवधान) आपको मालूम है कि कितने बिल्स लिये गये हैं, आपके कार्यकाल में इतने बिल्स पास हो गये। यदि हमारा को-ऑपरेशन नहीं होता, तो क्या वे पास हो जाते।...(व्यवधान) पार्लियामेंटरी अफेयर्स मिनिस्टर समझाने के बजाए, इस समस्या को सुलझाने की ... *...(व्यवधान) उनको पहले कहिए।...(व्यवधान)

माननीय अध्यक्ष : यह रिकॉर्ड में नहीं जाएगा। यह बात गलत है, कोई आग नहीं लगाता।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : अनन्त कुमार बार-बार उठकर कहते हैं। पहले वेंकैया नायडू साहब थे, उसके बाद ये आये, ऐसा ही कर रहे हैं।...(व्यवधान)

माननीय अध्यक्ष : वह बात हो गयी, अब आगे चलिए।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : Madam, six of our Members were suspended yesterday and today is already the second day. I appeal to you to kindly revoke their suspension and we can smoothly run the business of the House. This is my request to you. You are very kind hearted and in such things you can take this decision.

माननीय अध्यक्ष : मैं काइंड हर्टेड हूँ, इसीलिए मेरे ऊपर कुछ भी फेंक सकते हो।

...(व्यवधान)

श्री मल्लिकार्जुन खड्गे: मैडम, पार्लियामेंटरी डेमोक्रेसी में कभी-कभी इमोशन में ऐसा हो जाता है।

...(व्यवधान) जब इधर आप थे, तो भी ऐसा हुआ था। ...(व्यवधान)

माननीय अध्यक्ष : क्या आप इसका समर्थन करेंगे?

...(व्यवधान)

श्री मल्लिकार्जुन खड्गे : उस वक्त ऐसा हुआ था। ...(व्यवधान) इसलिए डेमोक्रेसी में ऐसा होता है। हम सबको मिलकर इस सदन को चलाना है। ...(व्यवधान) सबको मिलकर इस बिल को पास करना है। सबको मिलकर लोगों की समस्याओं को सुलझाना है। इसलिए मैं आपसे विनती करता हूँ कि आप इस सर्पेंशन ऑर्डर को विद्वृत्त कर लीजिए।...(व्यवधान)

माननीय अध्यक्ष : अब इस बात पर चर्चा नहीं होगी।

...(व्यवधान)

श्री अनन्तकुमार: Madam, I have to speak. उन्होंने मेरा जिक्र किया है। ...(व्यवधान)

माननीय अध्यक्ष : ठीक है। वैसे मैंने उसको एक्सपंज कर दिया है।

श्री अनन्तकुमार : अध्यक्ष जी, श्री खड्गे साहब बहुत अनुभवी हैं। वे आग लगाना भी जानते हैं और आग बुझाना भी जानते हैं। वे दोनों जानते हैं। ...(व्यवधान) लेकिन यह भी उनके संज्ञान में रहना चाहिए, मैं विनम्रता से कह रहा हूँ, 50 साल से ऊपर वे सत्ताधारी पार्टी रहे, हम विपक्ष में रहे। सत्ताधारी पार्टी होकर कितनी बार उन्होंने बाकियों को मौका दिया, इसका इतिहास गवाह है। उसके बारे में, मैं ज्यादा कहना नहीं चाहूँगा। लेकिन माननीय वेंकैया जी ने पार्लियामेंटरी अफेयर्स मिनिस्टर के नाते बहुत ही अच्छा काम किया। हम भी हाउस चलाना चाहते हैं। सबके सहयोग के कारण पिछले तीन साल से हाउस चल रही है। सबके सहयोग से हम बिल पारित कर रहे हैं। यदि यहाँ अवरोध पैदा होगा, रोका-रोकी होगी, तो हमारे मन में भी पीड़ा होती है। इसलिए मैं सबसे निवेदन करता हूँ कि हम सब मिलकर हाउस चलाएँ। कल जो घटनाएँ हुईं, उन घटनाओं में पेपर फाड़कर आपके ऊपर फेंका गया और पेपर के गोले बनाकर आपके ऊपर फेंके गये।...(व्यवधान) यह संसदीय बर्ताव नहीं था। यह असंसदीय बर्ताव था। ...(व्यवधान) यह बहुत शर्मनाक था और काला दिन था। ...(व्यवधान)

माननीय अध्यक्ष : आपने इसके लिए पेपर फेंके, दोनों को क्लब-अप मत करो।

...(व्यवधान)

श्री अनन्तकुमार : संसदीय इतिहास में एक काला दिन था। ...(व्यवधान) इसीलिए आपने सबकी बात मानते हुए कार्रवाई की। उसे भी माननीय मल्लिकार्जुन खड्गे जी समझें। यदि मल्लिकार्जुन खड्गे जी को लगता है कि कल की घटना जायज़ है, पेपर फाड़कर फेंकना और उसके गोले बनाकर सभाध्यक्षा के ऊपर

फेंकना, एक महिला सभाध्यक्षा के ऊपर फेंकना, उनको जायज़ लगता है, तो वे खड़े होकर कह दें कि यह संसदीय परम्परा है, संसदीय परम्परा का एक हिस्सा है। ... (व्यवधान) मुझे नहीं लगता है कि यह संसदीय परम्परा का एक हिस्सा है क्योंकि हमने कभी संसद की अवधि नहीं बढ़ायी, संसद को बर्खास्त भी नहीं किया है, पूरे देश में हमने आपातकाल जैसी स्थिति भी नहीं जारी की है। ... (व्यवधान) हम संसद के साथ रहे, प्रजातंत्र के साथ रहे। ... (व्यवधान) इसीलिए श्री खड़गे साहब हमको ये सब पाठ न पढ़ाएँ। ... (व्यवधान)

माननीय अध्यक्ष : श्री अनन्तकुमार की बात के अलावा इधर-उधर की बातें रिकॉर्ड में नहीं जाएंगी। जो मंत्री जी बोलेंगे

... (व्यवधान)

श्री अनन्तकुमार : जिन कांग्रेस वालों ने संसद और लोकतंत्र का गला घोंटा, वे भारतीय जनता पार्टी-एन.डी.ए. को संसदीय पाठ न पढ़ाएँ, मैं इतना ही कहना चाहूँगा। हम संसद चलाना चाहते हैं। हम हर विषय के ऊपर चर्चा करना चाहते हैं। हम चर्चा करने के लिए तैयार हैं। उसके लिए जो प्रक्रिया है, उसे हमारे अनुभवी श्री खड़गे साहब अपनाएँ। हम पिछले तीन सालों से चर्चा करते आए हैं। ... (व्यवधान) हमने परसों कृषि के बारे में भी चर्चा की थी। हम आज भी चर्चा करने के लिए तैयार हैं।

माननीय अध्यक्ष : सब एक साथ नहीं बोलेंगे। यह ज़ीरो आवर नहीं चल रहा है।

... (व्यवधान)

PROF. SAUGATA ROY (DUM DUM): Hon. Speaker Madam, today is a very important day in the country. ... (*Interruptions*) The new President has taken oath. Now your kindness is on test. Shri Kharge has already said that you are a kind-hearted lady and it is your intention to run the House properly. ... (*Interruptions*) Nobody says that throwing papers at the hon. Speaker is approvable. But all I want to say is that section 374(A), under which you have taken action against some hon. Members, also has a provision that even after the Members are named by the Speaker and suspended for five days, the suspension can be withdrawn any time. ... (*Interruptions*) I appeal to the milk of human kindness in you. The Members may have done something in their emotions. But the House is with you in wanting to run the House. I would also request hon. Minister Shri Ananthkumar to come forward to move a motion for revoking their suspension. ... (*Interruptions*) While we are here, we are celebrating the joining of a new President and we must show

that we are broad-hearted and have power to accommodate so that the House from henceforth can run peacefully. ... (*Interruptions*) It is my humble appeal to you to use the provision under section 374(A) and apply your power to withdraw the suspension against the six Members.

माननीय अध्यक्ष : मोहम्मद सलीम जी, क्या आप भी यही बात बोलेंगे।

... (व्यवधान)

माननीय अध्यक्ष : मैं इस विषय पर सब को नहीं बोलने दे सकती हूँ। मुझे अभी बिल भी शुरू करना है।

... (व्यवधान)

श्री मोहम्मद सलीम (रायगंज) : मैडम, यह जो कुछ भी हो रहा है, वह बहुत दुखद है। मैं समझता हूँ कि जिस तरह से हंगामे का माहौल बन रहा है, वह हमारी सदन की गरिमा के लिए सही नहीं है। इसके लिए मैं आपसे निवेदन करता हूँ। *You are the custodian.* चाहे किसी की भी सरकार हो, इस प्रकार के माहौल को किसी भी दौर में कोई भी अप्रुव नहीं करता है कि चेयर ... (व्यवधान) आप मेरी बात सुन लीजिए। सरकारी पक्ष को और ज्यादा उदार होना चाहिए। हर बात पर उन्हें इतना तड़पना नहीं चाहिए। मैं यह निवेदन आपसे कर रहा हूँ, उनसे नहीं। आपने कल सदन की स्थिति के ऊपर फैसला किया। मैं उस वाक्य की व्याख्या नहीं कर रहा हूँ। आज भी आप देखिए कि कल जैसा टैम्परेचर घटा नहीं है, बल्कि वह बढ़ रहा है।

मैं खड़गे जी के लिए यह नहीं कह रहा हूँ कि इस विषय पर वे पेट्रोल डाल रहे हैं, लेकिन हम में से किसी को भी यह आग बढ़ानी नहीं चाहिए। यह काम आप ही कर सकती हैं। आपने कल जो निर्णय लिया, उस पर आपने पुनर्विचार किया होगा। आपका कल का गुस्सा आज थोड़ा कम हुआ होगा। आप आज काफी हँस रही हैं। मैं समझता हूँ कि आपने हमारे जिन सदस्यों को निलंबित किया है, उन पर आप विचार कीजिए और सदन को सही ढंग से चलने का मौका दीजिए। हम 'मॉब लिंग' विषय के ऊपर चर्चा करना चाह रहे हैं। यदि सरकारी पक्ष इस चर्चा के लिए तैयार हो, तो इस पर चर्चा होनी चाहिए।

माननीय अध्यक्ष : मैं अभी इस पर कुछ नहीं बोल रही हूँ, क्योंकि आप भी वेल में थे। *You also came to the well. So many Members came to the well.* मैंने जो निर्णय दिया है, वह दो अलग कारणों से है। आप इस पर थोड़ा सोचिए। अभी बिल पर चर्चा

... (व्यवधान)

15.24 hours

(At this stage, Shri Ravneet Singh, Shri D.K. Suresh and some other hon. Members came and stood on the floor near the Table.)

श्री प्रकाश जावड़ेकर: मैडम, जैसा कि मैंने कहा कि यह एक बहुत छोटा बिल है। आंध्र प्रदेश के करनूल में एक नया एन.आई.टी. खोला गया है। यू.पी.ए. सरकार के समय आंध्र प्रदेश का विभाजन हुआ था। उस समय जो कानून बना था, यह उस कानून का हिस्सा है। यह उसका कमिटमेन्ट है। हम इस कमिटमेन्ट को पूरा करने जा रहे हैं। इस कारण यह बिल महत्वपूर्ण है। इस पर यदि किसी को कुछ कहना है, तो वह कह सकता है, लेकिन मूलतः मुद्दा इतना ही है कि करनूल में जो यह एन.आई.टी. शुरू किया गया है, वहाँ इसके सेशनस भी शुरू हो गए हैं। यह 2 सालों से वहाँ चल रहा है। अब हमें उसको शेड्यूल में डालना है।
... *(Interruptions)*

HON. SPEAKER: You do not want to discuss.

... *(Interruptions)*

HON. SPEAKER: This is not the way.

... *(Interruptions)*

माननीय अध्यक्ष : अगर आप हाउस नहीं चलाना चाहते हैं तो मुझे कुछ नहीं....

... *(व्यवधान)*

HON. SPEAKER: The House stands adjourned to meet on Wednesday, the 26th July, 2017 at 11 a.m.

15.25 hours

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, July 26, 2017/Shravana 4, 1939 (Saka)
